

## Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Renovation Committee Rules, 1987

CONTENTS

- 1. <u>Short title</u>
- 2. <u>Definitions</u>
- 3. Constitution of Renovation committee
- 4. Committee to be a Body Corporate
- 5. <u>Term of office of the Committee</u>
- 6. Termination of appointment
- 7. Functions of the Committee
- 8. Functions of the Chairman
- 9. Collection of donations
- 10. Receipt Books
- 11. Mode of collection
- 12. Accounts
- 13. Joint Account
- 14. <u>Deposits</u>
- 15. Meetings
- 16. Procedure in case of disputes
- 17. Resolutions to be communicated to the Commissioner etc
- 18. Mode of execution of works
- 19. <u>Audit</u>
- 20. Complaints and suggestions of the members of the Committee
- 21. Issue of directions by the Government etc
- 22. Powers of the Committee and Chairman

## Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Renovation Committee Rules, 1987

In exercise of the powers conferred by Section 146 read with Section 153 of the Andhra Pradesh Charitable and Religious Institutions and Endowments Act, 1987 (Act No.30 of 1987) the Governor of Andhra Pradesh hereby makes the following rules as the same having been previously published as required by subsection (1) of Section 153 of the said Act.

## 1. Short title :-

These rules may be called the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Renovation Committee Rules, 1987.

## 2. Definitions :-

In these rules unless the context otherwise requires,-

(a) "Act" means the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987;

(b) "Chairman" means the Chairman of the Renovation Committee;

(c) "Committee" means the Renovation Committee constituted under Rule 3;

(d) "Institution" means the Charitable or Hindu Religious Institution;

(e) "Member" means the member of the Renovation Committee and includes its Chairman, Secretary and the Treasurer.

#### 3. Constitution of Renovation committee :-

With effect from, such date as the Government may by notification appoint in this behalf there shall be established for the purpose of these rules a Committee to be called the Renovation Committee, to any religious or charitable institution consisting of Chairman, Secretary, Treasurer and such other members possessing the qualifications as specified in Section 18 and free from disqualifications specified in Section 19 of the Act.

#### 4. Committee to be a Body Corporate :-

The Committee shall be a Body Corporate and shall have a common seal and shall in the said name sue and be sued.

#### 5. Term of office of the Committee :-

Every member of the Committee shall hold office for a term of three years from the date of order unless in the meanwhile he resigns such office or has been removed by an order of the Government: Provided that where a member of the Board of Trustees constituted under Section 15 of the Act is appointed as a member of the Committee such member shall cease to hold office on the expiry if his terms as a member of such Board of Trustees.

#### 6. Termination of appointment :-

The Government may in the public interest terminate the appointment of any member, at any time without assigning any reason thereof.

#### 7. Functions of the Committee :-

The Committee shall have the following functions namely.-

(a) to prepare plans for the renovation and construction work of the

institutions;

(b) to supervise the works that are under execution;

(c) to raise and collect donations from the worshippers and others for the proposed renovation and construction works of the institution;

(d) to advise and assist the Board of Trustees if any, with constructive suggestions for the proper execution of works; and

(e) to decide as to and in which manner the donations collected have to be spent for the renovation work of the institution.

## 8. Functions of the Chairman :-

The following shall be duties and functions of the Chairman of the Committee;

(a) all correspondence with the Committee shall be carried out in the name of the Chairman;

(b) he shall draw up and issue an appeal to the public and other religious institutions for donations for the renovation work of institution;

(c) to place before the Committee the abstract of monthly account and record and sent the same to the Commissioner; and

(d) to send monthly progress report of the works and the amounts collected under the donations, to the Commissioner, Regional Joint Commissioner, Deputy Commissioner or Assistant Commissioner, as the case may be .

## 9. Collection of donations :-

Every member of the Committee is authorised to collect donations from public for the renovation work of the institution.

## 10. Receipt Books :-

(1) The Treasurer of the Committee may be authorised to maintain the receipt books. Each book shall contain one hundred receipts in triplicate, with machine print thereon.

(2) The receipt shall bear the seal of the Commissioner, Regional Joint Commissioner, Deputy Commissioner or Assistant Commissioner, as the case may be, and the signature of the Chairman and the Treasurer.

## **<u>11.</u>** Mode of collection :-

(1) Every member who is authorised to collect the donations shall issue the triplicate receipt to the donor, after obtaining his signature and if he is not literate his thumb impression together with his name and address on the reverse of the duplicate as well as on the original of the receipt shall be obtained.

(2) The member shall then hand over the amount together with the duplicate of the receipt to the Treasurer after obtaining his signature on the reverse of the original receipt in token of having received the amount from the member.

## **<u>12.</u>** Accounts :-

There shall be only one account of the Fund in the name of the Committee for the moneys collected and disbursed for the renovation work.

#### 13. Joint Account :-

The Secretary and the Treasurer shall have power to operate jointly the accounts of the Committee.

#### 14. Deposits :-

(1) All amounts received in cash, cheques or drafts shall be deposited forthwith by the Treasurer in any Scheduled Bank in the name of the Committee.

(2) The Treasurer shall maintain a correct record of the receipts and disbursements supported by day to day accounts.

## 15. Meetings :-

(1) The Committee shall meet atleast once in a month and as often as possible as may be necessary to consider all or any of the relevant points relating to the collection of donation, renovation work and to pass monthly accounts of the committee. The meeting shall be held at such places as may be decided by the Chairman, with due intimation to the members. The Chairman shall preside over the meeting and in his absence one of the members of the Committee as elected among themselves shall preside over such meetings.

(2) The quorum for the meting shall be one-third of the total number of members of the Committee. The Chairman or the member presiding over the meeting shall have a second or casting vote in all matters where there is a tie.

(3) The proceedings of the meeting shall be recorded in minutes book to be specifically kept with the Secretary to the Committee.

# **16.** Procedure in case of disputes :-

If there is a dispute with regard to any point in the meeting, the Chairman shall refer the matter to the Commissioner, Regional Joint Commissioner, Deputy Commissioner Assistant Commissioner whose decision is final

# **<u>17.</u>** Resolutions to be communicated to the Commissioner etc :-

The resolution of the Committee shall be communicated to the Commissioner, Regional Joint Commissioner, Deputy Commissioner or Assistant Commissioner, as the case may be, within a week from the date of passing of the resolution with the remarks of the Chairman of Trust Board, if any,. The Commissioner shall be competent to cancel, modify or revise any of the resolutions as may be necessary in the interest of the institutions and the orders of the Commissioner shall be final.

# **18.** Mode of execution of works :-

The works shall be executed according to the rules in force or as modified from time to time under the provisions of the Act.

# <u>19.</u> Audit :-

The accounts of the Committee shall be audited annually by the Auditors specified under Section 63 of the Act.

# **20.** Complaints and suggestions of the members of the Committee :-

Any complaint or suggestion which a member of the Committee may desire to make regarding the affairs of the Committee may be recorded in a book kept for the purpose. Such complaint or suggestion shall be considered at the next meeting of the Committee.

## **<u>21.</u>** Issue of directions by the Government etc :-

The Government or the Commissioner, Regional Joint Commissioner, Deputy Commissioner or Assistant Commissioner, as the case may be, may issue directions from time to time to ensure proper working of the Committee or any matter connected therewith. (2) The Government shall have power to dissolve the said committee as and when required.

## **22.** Powers of the Committee and Chairman :-

All the powers of the Committee and the Chairman shall be subject to the control of the Commissioner, whose decisions in all matters relating to the collection of donations and renovation works shall be final.